

Court No. - 2

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Case :- P.I.L. CIVIL No. - 16150 of 2020

Petitioner :- Suo-Moto Inre: Right To Decent & Dignified Last Rites/Cremat

Respondent :- State Of U.P. Thru Additional Chief Secretary, Home And Ors.

Counsel for Petitioner :- Abhinav Bhattacharya, Ajit Singh, Anjani Kumar Mishra, Ashish Kumar Agarwal, Atul K. Singh, Atul Kumar Singh, Digvijay Singh Yadav, Jaideep Narain Mathur (Ac, Nadeem Murtaza, Onkar Singh, Pradeep Kumar Singh, Seema Kushwaha, Sharad Bhatnagar

Counsel for Respondent :- C.S.C., Ashok Shukla, Dr. Ravi Kumar Mishra, Manjusha, Pranjal Krishna, Satyaveer Singh

Hon'ble Rajan Roy, J.

Hon'ble Jaspreet Singh, J.

Heard Sri Jaideep Narain Mathur, learned Senior Counsel alongwith Sri Abhinav Bhattacharya, Amicus Curiae in the matter; Ms. Seema Kushwaha, learned counsel for the victim's family, Sri S.V. Raju, learned, Assistant Solicitor General of India alongwith Sri V.K. Shahi, learned Additional Advocate General assisted by Sri Pranjal Krishna, Advocate for the respondent-State.

The supplementary counter affidavit filed on behalf of respondent no. 1 is taken on record.

The victim's family may file response to the same, if they so chose.

The State is directed to place before this Court the Scheme as envisaged under Sub Section 11 of Section 15-A of The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 read with Rule 14 of The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995 made thereunder, if any such Scheme has been framed by the Government of U.P, on the next date.

List this matter on **22.10.2021 at 03:15 PM.**

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(Jaspreet Singh, J.) (Rajan Roy, J.)

Order Date :- 24.9.2021/Asheesh